ORISSA ORDINANCE No. 2 of 2010

THE ORISSA PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT AND VALIDATION ORDINANCE, 2010.

Promulgated by the Governor of Orissa on the 3rd November, 2010 first published in an extraordinary issue of the Orissa Gazette, dated the 4th November, 2010 (No.1801)

AN

ORDINANCE

FURTHER TO AMEND THE ORISSA PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) ACT, 1972.

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary to amend the Orissa -Public Premises (Eviction of Unauthorised Occupants) Act, 1972;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Sixty-first Year of the Republic of India:-

Short title and commencement.

- 1. (1) This Ordinance may be called the Orissa Public Premises (Eviction of Unauthorised Occupants) Amendment and Validation Ordinance, 2010.
- (2) It shall be deemed to have come into force on the 15th day of August, 1994.

Amendment of section 2.

2. In section 2 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972, hereinafter referred to as the principal Act-

Orissa Act 7 of 1972.

- (a) for clause (ccc) the following clause shall be substituted, namely:-
 - "(ccc) "Municipality" means Municipal Corporation constituted under the Orissa Municipal Corporation Act, 2003, "Municipal Council" and "Notified Area Council" constituted under the Orissa Municipal Act, 1950", and Orissa Act

Orissa Act of 2003.

of 1950.

 (b) in clause (f) for the words "Municipal Council or Notified Area Council", the word "Municipality" and in sub-clause (i) thereof, for the words and comma "Municipal Council, Notified Area Council" the word "Municipality" shall be substituted.

Amendment of section 9.

3. In clause (i) of sub-section (1) of section 9 of the principal Act, for the words "Municipal areas", the word "Municipalities" shall be substituted.

General Amendment.

4. In the principal Act, for the words and comma, "Municipal Council, Notified Area Council", wherever they occur, the word "Municipality" shall be substituted.

Validation.

5. Notwithstanding anything contained in the principal Act, or any judgment, decree or order of any court or authority, all actions taken, things done or orders made in accordance with the provisions of the principal Act under the belief that the premises situated within the jurisdiction of the Municipal Corporation is covered under the principal Act and that the Estate Officer had jurisdiction over such premises to initiate proceeding for eviction of the occupants from such premises shall, for all intents and purposes, be deemed to have been validly and effectively taken, done or made, as the case may be, as if clauses (ccc) and (f) of section 2 of the principal Act as amended by sections 2,3 and 4 of this Ordinance were in force at all material times when such actions were taken, things were done or orders were made and accordingly, no suit or other legal proceedings shall be instituted, maintained or confirmed in any court or before any authority on the ground that the premises in question situated within the jurisdiction of "Municipal Corporation" is not included within the definition of "Public Premises" under clause (f) of section 2 of the principal Act.

MURLIDHAR CHANDRAKANT BHANDARE

Dated the 3rd November, 2010

GOVERNOR OF ORISSA